

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 215 OF 2020

Tony Rodrigues

..... Petitioner

*V e r s u s*

The Sub Registrar, Panaji

..... Respondents

Mr. F. E. Noronha, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 13<sup>th</sup> October, 2020

P.C.

1. Heard Mr. F. E. Noronha, learned Counsel for the Petitioner and Mr. Pangam, learned Advocate General, for the respondents.

2. We adjourn the matter for further consideration to the 23<sup>rd</sup> of November, 2020.

3. In the meanwhile, the respondents will see if the decree can be registered in accordance with law.

4. Further, by way of interim relief, we request the learned Civil Judge, Senior Division 'A' Court, to dispose off the petitioner's application bearing CMA No. 39 of 2020 in Inventory Proceedings No. 99 of 2013 as expeditiously as possible and, in any case, on or before 07.11.2020.

5. All concerned to act on the basis of an authenticated copy of this order.

M. S. JAWALKAR

M. S. SONAK, J.

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